

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Customs Appeal No. 53467 of 2018 [DB]

[Arising out of Order-in-Appeal No.CC(A) CUS/D-II/ICD-TKD/IMPORT/1680/2018 dated 20.07.2018 passed by the Commissioner of Customs, New Delhi]

M/s.Autozone Impex Pvt. Ltd.

...Appellant

House No.5, Near Mata Mandir,
Village Bhalashwa, Jahangirpuri,
Delhi-110 033.

VERSUS

Commissioner of Customs, New Delhi

...Respondent

NCH, IGI Airport, New Delhi.

APPEARANCE:

None for the Appellant

Shri.Rakesh Kumar, Authorised Representative for the Respondent

Coram: HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. 51152/2019

DATE OF HEARING : 23/08/2019

DATE OF DECISION: 23/08/2019

C.L. MAHAR:

The compliance of order dated 17th July, 2019 has been reported by Departmental Representative on 12th July, 2019 that they have accepted the bond and bank guarantee of the appellant and appellant has also informed vide their letter dated 22 August, 2019 that they may take the possession of goods . Accordingly, compliance is recorded. In view of this, the appeal stands disposed of.

[Dictated and pronounced in the open Court]

(C.L. MAHAR)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)